

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066**  
**SINGLE MEMBER APPEAL BRANCH**

Appeal No. ST/321 /2007-SM[BR]

Date 14/01/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S VIMAL AGENCIES  
101, JAIN MARKET, DHULA HOUSE, BAPU BAZAR,  
JAIPUR.

M/S VIMAL AGENCIES

Appellant

Vs

Respondent

C.C.E. JAIPUR I

I am directed to transmit herewith a certified copy of Final order No. 74/2008-SM[BR] dated 7.1.2008  
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

  
Assistant Registrar  
(SM Appeal Branch)

**Copy to :**

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME,  
JAIPUR 302005.

2. Adv. / Consult

MR.B.S GUPTA, CONSULTANT

E-67, SHASTRI NAGAR, JAIPUR 302016.

3. S.D.R.

4. ~~J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

  
Assistant Registrar  
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH, NEW DELHI  
COURT NO. II

**Service Tax Appeal No. 321 of 2007-SM(BR)**

(Arising out of Order-in-Appeal No. 78(GRM)ST/JPR-I/2007 dated 30.3.07  
passed by the Commissioner of Central Excise, Jaipur)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

M/s Vimal Agencies

Appellant

Vs.

CC, Jaipur-I

Respondent

Appearance:

None

- For appellant

Ms. Archana P. Tiwari, Jt. CDR

- For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

Date of Hearing: 7.1.2008

Final Order No: 74/08-SM(BR) dated.....

Per S.S. Kang:

When the case was called none appeared on behalf of the appellant in spite of notice. On the last date of hearing also none appeared and a fresh notice was issued. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated & pronounced in open Court)

(S.S. KANG)  
VICE PRESIDENT

RM